

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 273/TT/2020

Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for one no. of asset under “Augmentation of Transformation Capacity at Raebareli & Sitarganj 220/132 kV Sub-stations” in Northern Region.

Date of Hearing : 22.6.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others

Parties present : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2024 in respect of the asset, 1X100 MVA, 220/132 kV ICT-III at Sitarganj Sub-station under “Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations” in Northern Region. The subject asset was declared under commercial operation on 29.6.2019.
 - b. This ICT was originally covered under “Unchahar III Transmission System” and shifted from Raebareli Sub-station to Sitarganj Sub-station after Augmentation of Transformation Capacity under “Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations”.



- c. The transmission project (of which the instant transmission asset is a part) covers the following three assets:
- (i) Replacement of 1 x 100 MVA, 220/132 kV ICT-II by 1 x 200 MA, 200/132 kV ICT-II Raebareli Sub-station,
 - (ii) Replacement of 1 x 100 MVA, 220/132 kv ICT-III by 1 x 200 MVA, 220/132 kV ICT-III at Raebareli Sub-station, and
 - (iii) 1X100 MVA, 220/132 kV ICT-III at Sitarganj Sub-station (100 MVA ICT shifted from Raebareli).
- d. Assets as indicated above under paragraph c(i) and c(ii) are covered in Petition No. 160/TT/2018 in which 2 ICTs have been augmented to 200 MVA and have been installed in 2017 and 2018 and the Commission vide order dated 12.12.2018 has already allowed their tariff. The truing-up of tariff of these two assets has been claimed in Petition No. 708/TT/2020 and asset indicated under paragraph c(iii) is covered in the present petition.
- e. Subject asset has already been de-capitalized from Unchahar-III Transmission System on 18.2.2018 and the same was earlier covered in Petition No. 119/TT/2020. Auditor's certificate and details of de-capitalization have already been submitted in Petition No. 119/TT/2020 which is for truing up of tariff of 2014-19 tariff period for Unchahar-III Transmission System. The Petitioner vide affidavit dated 14.6.2021 has submitted the details of decapitalization as per Form 10-B as submitted in Petition No. 119/TT/2020 along with carrying cost, etc.
- f. As per the Investment Approval dated 21.3.2017, the scheduled COD of the asset was 20.3.2019. The asset achieved COD on 29.6.2019 after a time over-run of 101 days. The asset was delayed on account of installation of additional fire-fighting system (emulsifier) as per the directions of CEA which was not considered earlier in the FR. Detailed reasons with justifications for delay in execution of the asset have been submitted affidavit dated 14.5.2021. The time over-run is not attributable to the Petitioner and the same may be condoned.
- g. Initial Spares claimed are marginally higher than the prescribed ceiling and the same may be allowed as claimed since it is essential for reliability and security of the grid.
- h. Details of decapitalization and Form 10B have been submitted along with the petition.
- i. Original gross block value which has already been decapitalized from the Unchahar-III in Petition No. 119/TT/2020, has been reclaimed in the instant petition as directed by the Commission in order dated 12.12.2018 in Petition No.160/TT/2018. On account of this, a separate tariff stream has been claimed for the shifted ICT in the instant asset.



- j. Carrying cost claimed in the present petition may be allowed along with the tariff of the instant asset.
 - k. Details of actual date of removal of the ICT from Raebareli have been furnished. Date of decapitalization has been considered as 18.2.2018 in the instant petition, whereas the actual date of removal of ICT is 25.1.2018. If the Commission takes into consideration the decapitalization of ICT from 25.1.2018, then the Petitioner may be given an opportunity to file revised calculation of carrying cost and revised tariff forms due to revision in opening depreciation and opening loan repayment.
 - l. Reply to Technical Validation letter was filed wherein details of downstream system associated with the instant asset, Form-10B and liability flow statement have been furnished.
 - m. No reply has been received from any of the Respondents.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

